IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.75914 of 2015

(Arising out of Order-in-Appeal No.47/DIB/CE(A)/GHY/2015 dated 31.03.2015 passed by Commissioner (Appeals) of Central Excise & Customs, Guwahati)

M/s Ruhini Gogoi
Moutgaon, P.O.-Moutgaon, Sivasagar-785688

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Dibrugarh
H.No.30, Lane F, Milan Nagar, Dibrugarh, Assam-793001

Respondent

Appearance:
None for the Appellant
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75084/2022

DATE OF E-HEARING : 11.02.2022
DATE OF DECISION : 11.02.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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